#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

### <u>IA NO. 559 OF 2018 IN</u> <u>DFR NO. 1475 OF 2018</u>

**Dated: 14<sup>th</sup> May, 2018** 

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BLA Power Pvt. Ltd. ...Appellant(s)

Vs.

Madhya Pradesh Power Management Co. ...Respondent(s)

Ltd. & Ors.

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Shikha Ohri

#### <u>ORDER</u>

# IA NO. 559 OF 2018 (Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the matter on 16.05.2018 subject to curing the defects.

The application is disposed of.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk